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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

SPECIAL BENCH

CP (IB) No. 942/KB/2018


Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24TH AUGUST, 2018, 10:30 A.M

Name of the Company	SMA Railway Technologies GMBH -Vs- Stone India Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) MR. RISHAV BANERJEE, ADV

2) MR. AISHWARYA KUMAR ANASHI, ADV

} For former
management - 
24/8/18

ORDER

The Ld. Counsel for the Operational Creditor submits that Corporate Debtor is already undergoing CIRP in CP(IB) No.203/KB/2018 vide order of this Tribunal dated 18th July, 2018. Since CIRP was already initiated against the Corporate Debtor, this application is barred under section 11 of the Insolvency & Bankruptcy Code, 2016. Accordingly, the Operational Creditor is directed to withdraw the CP with a liberty to submit its claim, if any, with the Resolution Professional appointed in Stone India Limited in CP(IB) No.203/KB/2018.

CP(IB) No.942/KB/2018 is disposed of withdrawn.



(Jinan K.R.)
Member(J)